

COMMITTEE

22

ON

**GOVERNMENT ASSURANCES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

TWENTY-SECOND REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on.....09-03-....., 2021



**LOK SABHA SECRETARIAT
NEW DELHI**

March, 2021/ Phalgun, 1942 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 vide Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-Second Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 22 July, 2020 *inter-alia* considered Memorandum Nos. 159 to 183 containing requests received from various Ministries/Departments for dropping of 40 pending Assurances and decided to pursue 07 Assurances.

3. At their sitting held on 03, December 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

05 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 40 pending Assurances at their sitting held on 22 July, 2020.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 07 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 3554 dated 15.12.2014	Culture	Misappropriation of Funds by IGNCA (Appendix – II)
2.	(i) USQ No. 4176 dated 18.12.2014 (ii) USQ No. 85 dated 16.11.2016 (iii) USQ No. 4600 dated 29.03.2017	Law and Justice (Legislative Department)	(i) Amendment in Laws Dealing with Elections (ii) Electoral Reforms (iii) Violation of Election Regulation (Appendix – III)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
3.	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing and Urban Affairs	Housing Scheme for Government Employees (Appendix – IV)
4.	USQ No. 3049 dated 17.12.2015	Power	Hydro Dam Project on Siang River (Appendix – V)
5.	USQ No. 1277 dated 02.05.2016	Culture	Setting up of NSD Centres (Appendix – VI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices -II to VI.

5. The Minutes of the sitting of the Committee held on 22 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-VII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-IV to Appendix-VII and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;

05 March, 2021

14 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 22 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	159	USQ No. 1456 dated 03.12.2012	Environment, Forest and Climate Change		Status of 'World Heritage'
2	160	USQ No. 2755 dated 10.12.2012	Defence	Department of Defence	Defence University
3	161	USQ No. 2188 dated 22.08.2013	Corporate Affairs		Cartelisation by Oil Companies
4	162	USQ No. 2621 dated 26.08.2013	Defence	Department of Defence	Defence Deals
5	163	USQ No. 2299 dated 18.12.2013	Education	Department of Higher Education	Education Commission
6	164	USQ No. 3207 dated 11.02.2014	Home Affairs		Proposal for Coastal Security
7	165	USQ No. 4003 dated 06.08.2014	Space	Department of Space	Satellite Launch Pads
8	166	USQ No. 3573 dated 15.12.2014	Culture		Central Library Services
9	167	USQ No. 3554 dated 15.12.2014	Culture		Misappropriation of Funds by IGNCA
10	168	General Discussion dated 16.12.2014 regarding The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill	Housing and Urban Affairs		The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
11	169	(i) USQ No. 4176 dated 18.12.2014 (ii) USQ No. 526 dated 26.02.2015 (iii) USQ No. 1265 dated 03.03.2016 (iv) USQ No. 1976 dated 05.05.2016 (v) USQ No. 4360 dated 11.08.2016 (vi) USQ No. 85 dated 16.11.2016 (vii) USQ No. 223 dated 16.11.2016 (viii) USQ No. 1159 dated 23.11.2016 (ix) USQ No. 4372 dated 29.03.2017 (x) USQ No. 4600 dated 29.03.2017 (xi) USQ No. 4329 dated 21.03.2018 (xii) SQ No. 219 dated 01.08.2018	Law and Justice	Legislative Department	(i) Amendment in Laws Dealing with Elections (ii) Electoral Reforms (iii) Electoral Reforms (iv) Electoral Reforms (v) Electoral Reforms (vi) Electoral Reforms (vii) Amendment in Representation of People's Act (viii) Alternative Electoral Modes (ix) Disclosure of Contribution to Political Parties (x) Violation of Election Regulation (xi) Derecognition of Political Parties (xii) Electoral Reforms
12	170	USQ No. 4282 dated 18.12.2014	Shipping		Sagarmala Project

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
13	171	(i) USQ No. 4631 dated 22.12.2014 (ii) USQ No. 2166 dated 01.01.2018 (iii) USQ No. 5700 dated 02.04.2018	Culture		(i) Classical Status to Marathi Language (ii) Status of Classical Language to Marathi (iii) Classical Status of Marathi Language
14	172	USQ No. 4844 dated 23.12.2014	Home Affairs		Cases Handed Over to NIA
15	173	(i) USQ No. 745 dated 27.02.2015 (ii) USQ No. 2474 dated 11.03.2016	Defence	Department of Ex-Servicemen Welfare	(i) Veterans Commission (ii) National Commission for Ex-Servicemen
16	174	USQ No. 1784 dated 05.03.2015	Power		Pending Power Projects/Proposals
17	175	(i) USQ No. 5250 dated 24.04.2015 (ii) USQ No. 1639 dated 25.11.2016	Health and Family Welfare	Department of Health and Family Welfare	(i) National E-Health Authority (ii) Safeguarding Patients Privacy
18	176	USQ No. 30 dated 30.11.2015	Culture		Financial Mismanagement at Bharat Natyam Centre
19	177	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing and Urban Affairs		Housing Scheme for Government Employees
20	178	USQ No. 2429 dated 14.12.2015	Petroleum and Natural Gas		Investments Abroad by Companies
21	179	USQ No. 3049 dated 17.12.2015	Power		Hydro Dam Project on Siang River
22	180	USQ No. 774 dated 01.03.2016	Food Processing Industries		Food Processing Units in Andhra Pradesh
23	181	USQ No. 701 dated 01.03.2016	NITI Aayog		Task Force on Agricultural Reforms

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
24	182	SQ No. 83 dated 02.03.2016 (Supplementary by Shri Dharmendra Yadav, M.P.)	Railways		Railway Development Fund
25	183	USQ No. 1277 dated 02.05.2016	Culture		Setting up of NSD Centres

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 167

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3554 dated 15.12.2014 regarding "Misappropriation of Funds by IGNCA".

On 15 December, 2014, various MPs., addressed an Unstarred Question No. 3554 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F. No. Akd-17/9/2019-Akad/154 dated 03.03.2020 have stated as under:-

"Requisite information/ details are being collected and the complaint received are under processing.

Ministry receives many complaints from individuals/anonymous against its autonomous organizations and these complains are examined as per the rules. It is a routine matter."

4. In view of the above, the Ministry, with the approval of the Minister (I/C) for Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

**GOVERNMENT OF INDIA
MINISTRY OF CULTURE**

LOK SABHA

**UNSTARRED QUESTION NO. 3554
TO BE ANSWERED ON 15.12.2014**

MISAPPROPRIATION OF FUNDS BY IGNCA

† 3554. **SHRI A.T. NANA PATIL:
SHRI GANESH SINGH:
SHRI DEVJI M. PATEL:**

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has received any complaints regarding misappropriation of funds in Indira Gandhi National Centre for the Arts (IGNCA) during the last three years;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE (IC) FOR CULTURE & TOURISM AND
MINISTER OF STATE FOR CIVIL AVIATION**

(DR. MAHESH SHARMA)

(a), (b) & (c):

The information is being collected and will be laid on the table of the House.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 169

*
Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 4176 dated 18 December, 2014 regarding "Amendment in Laws Dealing with Elections." (Annexure-I).
- (ii) Unstarred Question No. 526 dated 26 February, 2015 regarding "Electoral Reforms." (Annexure-II).
- (iii) Unstarred Question No. 1265 dated 03 March, 2016 regarding "Electoral Reforms." (Annexure-III).
- (iv) Unstarred Question No. 1976 dated 05 May, 2016 regarding "Electoral Reforms." (Annexure-IV).
- (v) Unstarred Question No. 4360 dated 11 August, 2016 regarding "Electoral Reforms." (Annexure-V).
- (vi) Unstarred Question No. 85 dated 16 November, 2016 regarding "Electoral Reforms." (Annexure-VI).
- (vii) Unstarred Question No. 223 dated 16 November, 2016 regarding "Amendment in Representation of People's Act." (Annexure-VII).
- (viii) Unstarred Question No. 1159 dated 23 November, 2016 regarding "Alternative Electoral Modes." (Annexure-VIII).
- (ix) Unstarred Question No. 4372 dated 29 March, 2017 regarding "Disclosure of Contribution to Political Parties." (Annexure-IX).
- (x) Unstarred Question No. 4600 dated 29 March, 2017 regarding "Violation of Election Regulation." (Annexure-X).
- (xi) Unstarred Question No. 4329 dated 21 March, 2018 regarding "Derecognition of Political Parties." (Annexure-XI).
- (xii) Starred Question No. 219 dated 01 August, 2018 regarding "Electoral Reforms." (Annexure-XII).

* The Committee considered 12 Assurances and decided to drop the Assurances at S. Nos. (ii) to (v) and (vii) to (ix) and decided not to drop the Assurances at S. Nos. (i), (vi) and (x).

The above mentioned Questions were asked by various M.Ps. to the Minister of Law and Justice. The contents of the Questions along with the replies of the Minister are as given in Annexures (I to XII).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the replies but the Assurances are yet to be implemented.

3. The Ministry of Law and Justice (Legislative Department) vide O.M. No. H-11012/1/2019-Leg-II dated 6th May, 2019 have inter-alia stated as under:-

"That the Electoral Reforms is a continuous and ongoing process which requires a detailed deliberation with stake-holders before making any amendment in the relevant laws and hence, the Assurances given on this issue cannot be fulfilled within a time frame. It is also added that the Committee on Government Assurances, Lok Sabha Secretariat vide its 47th Report has already dropped 45 Assurances on this Issue being satisfied with the fact as stated above."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested the Committee to drop the above 12 Assurances.

The Committee may consider.

DATED :- 16/07/2020

NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 4176

TO BE ANSWERED ON THURSDAY, THE 18TH DECEMBER, 2014

Amendment in Laws Dealing with Elections

4176. SHRI GANGA RAJU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to amend the relevant laws to abolish the practice of contesting by a candidate from two constituencies simultaneously in elections in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of by-elections held due to vacation of seats as result thereof in the just concluded General Election along with the expenditure incurred thereon;
- (d) whether the Government proposes to make the candidate bear the expenditure so incurred in the by-election to the seat vacated by him; and
- (e) if so, the details thereof and if not, the other steps taken/proposed to be taken to discourage such practice of contesting from two seats and save avoidable expenditure?

A N S W E R

MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)

(a), (b), (d) and (e): The issue of electoral reforms in its entirety which, *inter alia* includes restriction on the number of seats from which a candidate may contest and to make the candidate bear the expenditure incurred on conducting the bye-election to the seat vacated by him, has been referred to the Law Commission of India for its examination and Report. On receipt of the Report of the Law Commission, the matter will be examined in consultation with the stakeholders.

(c): The information is being collected and will be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE

ANNEXURE-VI

LOK SABHA

UNSTARRED QUESTION NO: 85

ANSWERED ON:16.11.2016

Electoral Reforms

JAYSHREEBEN PATEL

- (a) the number of national and state level parties recognised by the election commission in India currently;
- (b) the number of electoral reforms made during the last three years and along with the details thereof;
- (c) whether the Government has received the recommendations made by the Central Minister level Committee constituted under the Chairmanship of the Hon"ble Minister of Home Affairs; and
- (d) if so, the details thereof and whether the Government proposes to make them public?

Will the Minister of LAW AND JUSTICE be pleased to state:-

ANSWER

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION
TECHNOLOGY
(SHRI P.P.CHAUDHARY)

(a) to (d):- The information is being collected and will be laid on the Table of the House.

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 4600

TO BE ANSWERED ON WEDNESDAY, 29th MARCH, 2017

VIOLATION OF ELECTION REGULATION

4600. SHRI DHARAM VIRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any measures to address the issues of paid news, media advertisements, opening of separate bank accounts by the candidates for the election expenditure, etc. in the recently concluded State assembly elections; and
- (b) if so, the details of incidents in which cases have been filed against parties or people involved in violation of the regulations?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) and (b): The information is being collected and will be laid on the Table of the House.

MEMORANDUM No. 177

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 145 dated 09 December, 2015 by Shrimati Poonam Mahajan, MP regarding "Housing Scheme for Government Employees"

On 09 December, 2015, Shri Charanjeet Singh Rori, M.P. addressed a Starred Question No. 145 to the Minister of Housing and Urban Poverty Alleviation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the Discussion, Shrimati Poonam Mahajan, M.P., raised the following Supplementary Question to the Minister of Housing and Urban Poverty Alleviation:-

"Madam, I would like to ask the hon. Minister that PSUs have vast tracts of land all over the country, which are encroached upon. There are vast tracts of such land lying vacant at numerous places. In my entire Mumbai constituency whether it is Air India, Swadeshi Mill or NTPC or large tracts of lands of employees or Railways lands, the lands are in existence in actuality, but the houses on such lands are in dilapidated condition now. I had proposed earlier also that the Ministry of Urban Development should bring all the Ministries together for the employees of PSUs, who are still working and later if they want to give something to the ex-employees then they can increase the FSI and also work through PPP model for the dilapidated buildings. There are huge tracts of such lands available in Mumbai and the entire country. Through this we can take care of the houses of the employees. Can we make such an empowered Committee to bring all the Ministries together for this?"

3. In reply, the then Minister of Housing and Urban Affairs (Shri M.Venkaiah Naidu) stated as follows:-

" I held meetings with the Ministers concerned two times with regard to proper utilisation of the vacant land, what will be the policy on encroached land in Mumbai and other places, particularly. We are yet to come to any sort of a conclusion because there are differences of opinion. We are still pursuing the matter to find out some solution in this regard."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Poverty Alleviation within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Housing and Urban Affairs vide O.M.No H-11016/384/2017-AA/EFS-3145292 dated 19 June, 2019 have stated as under:-

"The matter was taken up by this Ministry with Government of Maharashtra. It has been informed that the Government of Maharashtra, through Slum Rehabilitation Authority (SRA), is taking series of proactive measure for speedy implementation of Slum Re-development Scheme to make Maharashtra Slum free by 2022. As may be seen from the text of the Assurance, the essential focus/content of the Assurance pertains to a formulation of policy for utilization of vacant/encroached land in Mumbai and other places, particularly. In this connection, it is stated that being a policy formulation matter, the time-frame required for formulation of such policy cannot be specified."

6. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Housing and Urban Affairs, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED: 16/07/2020
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

STARRED QUESTION NO. *145

TO BE ANSWERED ON DECEMBER 9, 2015

HOUSING SCHEME FOR GOVERNMENT EMPLOYEES

No. *145 SHRI CHARANJEET SINGH RORI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the housing satisfaction level of the Central Government employees in the country;**
- (b) whether the Government proposes to construct houses for serving and retired Central Government employees in various parts of the country;**
- (c) if so, the details thereof and the action taken/being taken by the Government in this regard;**
- (d) the details of schemes previously launched for serving and retired Central Government employees; and**
- (e) whether the Central Government Employees Welfare Organization (CGEWHO) proposes any special housing scheme for the Central Government employees and if so, the details thereof ?**

ANSWER

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION
[SHRI M. VENKAIAH NAIDU]

(a) to (e): A Statement is laid on the Table of the Lok Sabha.

....2/

STATEMENT

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED
QUESTION NO. *145 FOR 09.12.2015 REGARDING HOUSING
SCHEME FOR GOVERNMENT EMPLOYEES**

- (a) to (c) **Yes, Madam. As part of fulfilling the housing satisfaction level of Government employees in the country, CGEWHO addresses housing shortage issues by providing housing to central government employees as per their demand, availability of land, feasibility of the project etc. The Central Government Employees Welfare Housing Organization (CGEWHO) has completed 30 projects consisting of 13927 Dwelling Units in various parts of the country for central government employees. In 2009, CGEWHO had conducted a demand survey in twenty cities across the country. Substantial demand was received from the employees in Pune, Nagpur, Patna, Dehradun, Chandigarh and Thiruvananthapuram as per details provided at Annexure- I. A request for all the six stations has been made to the respective State Governments for allotment of suitable land and the schemes will progress on allotment of the same.**
- (d) **The CGEWHO has already completed 30 housing schemes consisting of 13927 Dwelling Units. It also has four schemes under progress, consisting of additional 3211 Dwelling Units in various parts of the country, as per details at Annexure-II.**
- (e) **No, Madam.**

**Annexure referred to in the reply to Part (a) to (c) of Lok Sabha Starred Question
No. 145 regarding "Housing Scheme for Government employees".**

DEMAND SURVEY OF CGEWHO IN 2009

Demand Survey for 20 cities of different states has been published in the 'INDIAN EXPRESS' All India Edition & CGEWHO's official website www.cgewho.nic.in {NOW cgewho.in} with the last date as 24/08/2009. Nos of applications received in total are given here in under.

NAME OF STATION	Applications Received	NAME OF STATION	Applications Received
Assam		Kerala	
1. Guwahati	226	10. Thiruvananthapuram	630
Bihar		Maharashtra	
2. Patna	964	11. Nagpur	794
Chhatisgarh		12. Pune	1610
3. Raipur	69	Madhya Pradesh	
Goa		13. Bhopal	139
4. Goa	127	14. Indore	73
Gujrat		15. Jabalpur	239
5. Vadodra	170	Uttar Pradesh	
Himachal Pradesh		16. Agra	96
6. Shimla	244	17. Allahabad	90
Jammu & Kashmir		Uttara Khand	
7. Jammu	42	18. Dehradun	955
Jharkhand		Union Territory	
8. Ranchi	195	19. Chandigarh	2249
Karnataka		West Bengal	
9. Mysore	334	20. Siliguri	62

Study of Demand Survey : CGEWHO had categorized the pattern of the paid demand survey broadly in three depending on the No(s) of responses received (i) <100, (ii) >100 and <500 (iii) >500. The SIX Stations which was having 500+ applications were identified for future schemes and Response Amount cashed. Rest applications of different stations were refunded forthwith; after approval of GC.

NAME OF STATION Under Category-II	APPLICATIONS RECEIVED	NAME OF STATION Under Category-III	APPLICATIONS RECEIVED
1. Mysore	334	1. Agra	96
2. Shimla	244	2. Allahabad	90
3. Jabalpur	239	3. Indore	73
4. Guwahati	226	4. Siliguri	62
5. Ranchi	195	5. Jammu	42
6. Vadodara	170	6. Raipur	69
7. Bhopal	139		
8. Goa	127		

Annexur II

Annexure referred to in the reply to Part (d) of Lok Sabha Starred Question No. 145 regarding "Housing Scheme for Government Employees".

The projects completed by CGEWHO are as under:		
Project Name	Area (in acres)	No. of DUs
Chennai Ph-I	10	524
Norul	6.2	384
Panchkula Ph-I	2	98
Noida Ph-I	12	692
Kolkata Ph-I	10	576
Kharghar	19	1230
Noida Ph-II	8.25	508
Gurgaon Ph-I	25	1088
Chandigarh	10	305
Bangalore	8.2	603
Hyderabad Ph-I	6.5	344
Kochi	3	43
Gurgaon Ph-II	13	852
Pune Ph-I	5	159
Noida Ph-III	16	980
Noida Ph-IV	13	720
Ahmedabad	6.41	310
Jaipur Ph-I	3	184
Hyderabad Ph-II	3	178
Panchkula Ph-II	5	240
Noida Ph-V	11	576
Lucknow Ph-I	4.5	130
Pune Ph-II	5	148
Chennai Ph-II	11.32	572
Jaipur Ph-II	6.8	572
Hyderabad Ph-III	6.5	380
Mohali Ph-I	9.56	603
Bhubaneswar Ph-I	5	256
Meerut Ph-I	1.91	90
Kolkata Ph-II	10.06	582

Following Projects are under construction as on date:		
Station	Area (in acres)	No. of DUs
Bhubaneswar Ph-II	5	240
Greater Noida	38	2130
Mohali Ph-II	8.66	615
S A S Nagar	5.63	226

(Q. 145)

श्री चरणजीत सिंह रोड़ी: माननीय अध्यक्ष महोदया, भारत सरकार के अंदर जो कर्मचारी काम करते हैं, वे साठ साल तक अपना जीवन देश की जनता के लिए लगाते हैं। 60 साल में रिटायर होने के बाद उन कर्मचारियों से मकान खाली करा लिए जाते हैं। उन कर्मचारियों का सारा जीवन पब्लिक की सेवा में गुजर जाता है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि जो रिटायर कर्मचारी हैं, रिटायर एम.पी. हैं, या सेना के रिटायर जवान हैं, उनके लिए सन् 1980 की तर्ज पर कोई ऐसी कमेटी बनाई जाए, जिससे उन्हें सीपीडब्ल्यूडी के अधीन या किसी और जगह के अधीन प्लान दिए जाएं।

SHRI M. VENKAIAH NAIDU: Madam Speaker, these houses are constructed for the employees who are working in the Government. The Central Government Welfare Housing Organisation takes care of the employees who are working. If we have to allot these houses to the people who are retiring, then, what will happen to the people who are getting newly recruited? That is a big issue. Keeping that in mind, we are trying to focus our attention on creating housing facilities for the employees who are working, who are in service. That is the objective of the Scheme.

श्रीमती पूनम महाजन: महोदया, मैं मंत्री जी से यह पूछना चाहती हूँ कि जिस प्रकार से पूरे देश भर में हमारे पीएसयूज के नाम से बहुत सारी लैंड है, बहुत सारी जमीनें हैं, जो इनक्रोच होती हैं, उस पर अतिक्रमण होता है।... (व्यवधान) बहुत जगहों पर ऐसी बहुत सारी खाली लैंड्स हैं।... (व्यवधान) मेरे पूरे चुनाव क्षेत्र मुम्बई में चाहे एयर इंडिया हो, स्वदेशी मिल एनटीपीसी की हो या बहुत सारी ऐसी कर्मचारियों की लैंड हो, रेलवे लैंड हो, जो बहुत प्रमाण में उपलब्ध होती है, लेकिन वहाँ के घर अभी डिलैपिडेटेड हालत में हैं।... (व्यवधान) मैंने पहले भी यह प्रस्ताव दिया था कि अर्बन डेवलपमेंट मिनिस्ट्री सारी मिनिस्ट्रीज को साथ में लेकर पीएसयू के सारे कर्मचारियों के लिए, जो अभी भी काम कर रहे हैं और बाद में अगर एक्स कर्मचारियों को कुछ देना हो, तो एक तो एफएसआई बढ़ा सकते हैं और साथ में आकर हम इन डिलैपिडेटेड बिल्डिंग्स में पीपीपी मॉडल में भी काम कर सकें।... (व्यवधान) ऐसी बहुत सारी जगह मुम्बई और देश भर में हमारे पास उपलब्ध है।... (व्यवधान) इससे कर्मचारियों के घरों का भी कल्याण होगा।... (व्यवधान) क्या इसके लिए हम ऐसी कोई एम्पावर्ड कमेटी बना सकते हैं, जिससे सारी मिनिस्ट्रीज साथ में आएँ? ... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, land is allotted to a particular purpose for the Public Sector Organisations. They are using to do...

(Interruptions) But it has been brought to our notice that in certain places, there are certain vacant lands available with the Public Sector Organisations. The Public Sector Organisations, sometimes, want to expand their activities also. This is one.... (Interruptions)

Secondly, I held meetings with the Ministers concerned two times with regard to proper utilisation of the vacant land, what will be the policy on encroached land in Mumbai and other places, particularly. We are yet to come to any sort of a conclusion because there are differences of opinion.... (Interruptions) We are still pursuing the matter to find out some solution in this regard.

पूनम जी ऑनरेबल मेंबर का आज जन्मदिन है, मैं जन्मदिन के अवसर पर उनको शुभकामनायें देना चाहता हूँ।... (व्यवधान) उनकी जो माँग है, उसे पूरा करना केवल मेरे हाथ में नहीं है।... (व्यवधान) उन्होंने एक सुझाव दिया है, जब सभी मंत्रियों के साथ बातचीत करेंगे, उस समय उस सुझाव को भी ध्यान में रखेंगे।... (व्यवधान)

माननीय अध्यक्ष : जन्मदिन और लोगों का भी है। माननीय सोनिया जी का भी जन्मदिन है।

... (व्यवधान)

श्री एम. वैकैय्या नायडू : हमने ऑलरेडी सुबह फोन करके सोनिया जी को जन्मदिन की शुभकामना दी है।
... (व्यवधान)

डॉ. किरिट सोमैया: जो माननीय प्रधानमंत्री जी ने एक सूत्र कहा है कि वर्ष 2022 तक हर परिवार को घर।... (व्यवधान) तो माननीय मंत्री जी इस बिंदु को ध्यान में रखकर केंद्र सरकार से संबंधित सभी इंप्लाइज का अपना घर हो, उस दृष्टि से प्रयास करेंगे।... (व्यवधान) मैं उसमें एक सुझाव देना चाहूँगा।... (व्यवधान) मुंबई में शिडेवलपमेंट, यह पॉलिसी राज्य सरकार ने डबल एफएसआई की एडॉप्ट की है, क्या उस संबंध में भी केंद्रीय सरकार सोचेगी?... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, land is a State subject. FSI is also a State subject. The States are free to relax the FSI norms and allow multiple constructions also.... (Interruptions) It is left to the States.

As far as the Mumbai Slum Redevelopment Action Plan is concerned, that has to be taken care of by the Maharashtra Government. The Government of India will definitely give a helping hand with regard to subsidising the interest. Interest

Subvention Scheme is available today to the slum dwellers also on a priority basis. We have already informed the States about it.

SHRI ARVIND SAWANT: I would like to know one thing from the hon. Minister.... *(Interruptions)* The hon. Member of Parliament Shrimati Poonam Mahajan has asked a very right question. The land which is available with the Public Sector Undertakings is being encroached.... *(Interruptions)* Sometimes, it is hundred per cent encroached. For example, in the Maharashtra State, we have the SRA Project.

माननीय अध्यक्ष : यह हो गया है।

... *(Interruptions)*

SHRI ARVIND SAWANT: Even if the encroachment is there, you cannot vacate them. So, people are staying prior to 1995, 2000. In that case, I would request the hon. Minister to arrive at some policy formulation whereby such land can be rented out and the PSUs can earn money instead of selling it off. We are not saying that the land should be sold out. The land should be utilized. Otherwise, it is being encroached.... *(Interruptions)* We are not able to vacate those lands. Therefore, some policy formulation has to be there. Will the Minister take the initiative to arrive at a policy formulation so that the PSUs revenue will also be increased? Thank you.

SHRI M. VENKAI AH NAIDU: Madam, it is a suggestion. I will keep it in mind.

HON. SPEAKER: Well taken. Thank you very much.

... *(Interruptions)*

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 179

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3049 dated 17.12.2015 regarding "Hydro Dam Project on Siang River."

On 17 December, 2015, Dr. C. Gopalakrishnan, M.P., addressed an Unstarred Question No. 3049 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 45/20/2015-H.I dated 18 October, 2018 have inter-alia furnished the present status of the development of a single multipurpose storage project of around 10,000 MW capacity in Siang sub-basin in place of the two stage projects, as follows:-

"a Siang Upper Stage-I (6000 MW) and Siang Upper Stage-II (3750 MW) HEPs were allotted to NEEPCO and NHPC respectively by the State Government of Arunachal Pradesh for implementation.

b. A Cabinet Note was circulated by Ministry of Water Resources for Single Multipurpose Storage Project on Siang River instead of two stage development.

c. During the meeting taken by National Security Adviser(NSA) on 20.10.2015, the NSA advised that a techno-economic study of the storage project proposal may be undertaken by MoWR, CWC and MoP/CEA for quantitative assessment of the benefits before a final decision in the matter can be taken. Accordingly, NEEPCO and NHPC were requested to keep the work of Siang Upper Stage-I and Stage-II Projects on hold vide letter dated 18.11.2015.

d. Subsequently, a Committee under the chairmanship of CEO, NITI Aayog with Deputy NSA; Secretary (Power); Secretary (MoWR, RD&GR); and Secretary (MoEF) was set up in the meeting taken by Principal Secretary to Prime Minister on 08.01.2016 to consider if Siang Power Project Stage-I and Stage-II could be taken up as a single multi-purpose project or two separate projects. The last meeting of the Committee was held on 26.09.2017 in NITI Aayog. Several ground works, such as creating conducive environment, mobilizing support and public opinion in favour of the Project, formulating R&R, packages, etc. need to be done before a final view is taken in the

matter. The Committee is yet to submit its recommendations to the Government."

4. In view of the above and citing that the reasons mentioned above are beyond their control, the Ministry, with the approval of Minister of State (I/C) for Power, have requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 16/07/2020

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA
UNSTARRED QUESTION NO.3049
TO BE ANSWERED ON 17.12.2015

HYDRO DAM PROJECT ON SIANG RIVER

3049. DR. C. GOPALAKRISHNAN:

Will the Minister of POWER
be pleased to state:

- (a) whether 10,000 MW hydro-dam project is proposed to be constructed on the Siang River in Arunachal Pradesh;
- (b) If so, the details thereof along with the fund allocated; and
- (c) the time by which the work on the project is likely to commence and the project made operational?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY

(SHRI PIYUSH GOYAL)

(a) to (c): Government of Arunachal Pradesh had allotted the Siang Upper Stage-I project (6,000 MW) to NHPC and Siang Upper Stage-II project (3,750 MW) to NEEPCO for implementation. However, Ministry of Water Resources, River Development & Ganga Rejuvenation has proposed the development of a single multipurpose storage project of around 10,000 MW capacity in Siang sub-basin in place of the two stage projects. The proposal is under examination by the Government.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM NO. 183

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1277 dated 02.05.2016 regarding "Setting up of NSD Centres".

On 2nd May, 2016, Shri M. Murali Mohan, M.P., addressed an Unstarred Question No. 1277 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F. No. 17/10/2019-Akad./941 dated 13th November 2019 have stated as under:-

'From time to time this Ministry receives requests for opening of regional centres of National School of Drama (NSD) and such requests are taken up subject to the availability of resources. As long as the opening of NSD Centre at Rajahmundry, Andhra Pradesh is concerned currently there is no such proposal under process.

It is also pertinent to state here that opening of regional centres of NSD in the country is an ongoing and continuous process which involves a dire availability of resources and a considerable amount of time."

4. In view of the above, the Ministry, with the approval of the Minister of Culture, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 16/07/2020

GOVERNMENT OF INDIA
MINISTRY OF CULTURE

LOK SABHA

UNSTARRED QUESTION NO. 1277
TO BE ANSWERED ON 02.05.2016

SETTING UP OF NSD CENTRES

1277: SHRI M. MURALI MOHAN:

Will the Minister of Culture be pleased to state:

- (a) the number of existing National School of Drama (NSD) centres functioning across the country;
- (b) whether the Government proposes to set up/open such NSD centres across the country including Rajahmundry in Andhra Pradesh;
- (c) if so, the time by which such centres are likely to be made operational; and
- (d) if not, the reasons therefor?

MINISTER OF STATE (IC) FOR CULTURE & TOURISM AND
MINISTER OF STATE FOR CIVIL AVIATION

(Dr. MAHESH SHARMA)

ANSWER

- (a): There is only one National School of Drama which is located at New Delhi. However, under its Out-Reach/Extension Programme, three Centres are operating one each in Agartala (Tripura), Gangtok (Sikkim) and Bengaluru (Karnataka).
- (b) to (d): On the basis of the recommendations made by the Broad Based Committee for opening up of 5 regional centres across the country, NSD Society proposed to establish 5 regional centres one each at Kolkata, Mumbai/Goa, J&K, North-East beside upgrading the existing Regional Resource Centre (RRC), Bengaluru to a full-fledged regional centre. These regional centres were to be established in consultation with the concerned State Governments, who were required to provide accommodation for the purpose. Only the Government of Karnataka has allotted land for the purpose at Bengaluru. Proposals have also been received from the State Governments for opening of Regional Centres at Rajahmundry in Andhra Pradesh and in Telangana. [The NSD Society has decided to constitute a Committee to work out policy/modalities for opening such Centres.]

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

NINTH SITTING

(22.07.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Ashok Mahadeorao Nete
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) review the Standard List of Forms constituting Assurances; (ii) review the pending

Assurances of the 13th Lok Sabha; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 40 pending Assurances; and (iv) for taking oral evidence of the representatives of the Ministry of Environment, Forest and Climate Change regarding pending Assurances.

**** **** **** **** **** ****
**** **** **** **** **** ****

4. The Committee then took up the 25 Memoranda (Memorandum No. 159 to 183) containing 40 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 33 Assurances as per details given in **Annexure-III*** and to pursue the remaining 07 Assurances as per details given in **Annexure-IV** for implementation by the Ministries/Departments concerned.

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The Committee then adjourned.

* Not enclosed

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Annexure-IV

Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 22.07.2020

S.No.	Mem o No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
1	167	USQ No. dated 15.12.2014	3554	Culture	Misappropriation of Funds by IGNCA	The Ministry has requested to drop the Assurance on the ground that the Ministry receives many complaints from individuals/anonymous against its autonomous organisations and these complaints are examined as per the rules which is a routine matter. The Committee have also been informed that the requisite information/details are being collected and the complaints received are under processing. The Assurance is about providing the details of the complaints regarding misappropriation of funds in Indira Gandhi National Centre for the Arts during 2011-2013 and the action taken thereon by the Government. The Ministry needs to provide this information. Moreover, there should be a prescribed time frame for dealing with complaints of misappropriation of funds/irregularities/corruption in a Government funded organisation like Indira Gandhi National Centre for Arts. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfilment of the Assurance. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.

S.No.	Mem o No.	SQ/USQ and date	Ministry/ Department	Subject	Remarks
2.	169	(i) USQ No. 4176 dated 18.12.2014 (ii) USQ No. 85 dated 16.11.2016 (iii) USQ No. 4600 dated 29.03.2017	Law and Justice (Legislative Department)	(i) Amendment in Laws Dealing with Elections (ii) Electoral Reforms (iii) Violation of Election Regulation	The Ministry has contended that since the Assurances cannot be fulfilled within a definite timeframe as the Electoral Reforms is a continuous and ongoing process which requires a detailed deliberation with stake-holders before making any amendment in the relevant laws, the Assurances should be dropped. The Committee feel that the contention of the Ministry is untenable since the Assurances involved compilation of some statistical and basic information. Moreover, an Assurance cannot be dropped merely on the ground that its implementation may take more time than the specified period of 3 months. The Committee, therefore, feel that the Assurances should be brought to their logical end and the Ministry needs to pursue the matter vigorously. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.
3.	177	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing and Urban Affairs	Housing Scheme for Government Employees	The Assurance is about formulation of a policy for proper utilization of vacant/encroached land in Mumbai and other places. The Ministry has requested for dropping of the Assurance on the ground that the time frame required in the matter cannot be specified. The Committee feel that such a policy matter is urgently required to be addressed not only in Mumbai but all over the country in view of the widespread encroachment on vacant land and difficulties in their removal. Moreover, the contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that it involves policy matter and may take some more time to complete. The Committee desire that the Ministry must pursue the matter vigorously and fulfil the Assurance expeditiously. The Committee would also like to be apprised of the initiatives taken by the Ministry for expeditious action and the progress made in the matter.

S.No.	Mem o No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
4.	179	USQ No. 3049 dated 17.12.2015		Power	Hydro Dam Project on Siang River	The Ministry has requested for dropping of the Assurance on the ground that the Committee set up to consider as to whether the Siang Power Project Stage-I and Stage-II could be taken up as a single multi-purpose project or two separate projects has not yet submitted its recommendations to the Government. The Committee note that the issue is of national concern since the proposed project(s) will be one of the largest hydroelectric dams in the Indian subcontinent and will generate around 10,000 MW of hydropower towards achieving the country's energy security. Moreover, the project will uplift the host State's economy and create several economic opportunities for its people. The Committee desire that the Ministry must actively pursue the matter till its logical conclusion. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.
5.	183	USQ No. 1277 dated 02.05.2016		Culture	Setting up of NSD Centres	The Assurance pertains to constitution of a Committee to work out policy/modalities for opening of National School of Drama (NSD) Centres across the country. The Ministry has requested for dropping of the Assurance on the ground that opening of regional centres of NSD in the country is an ongoing and continuous process involving dire availability of resources and considerable amount of time. The Ministry's submission is silent on the formulation of policy/modalities for opening of NSD centres in the country. The Committee feel that the contention of the Ministry to drop the Assurance is untenable as the matter should be brought to its logical conclusion. The Ministry is required to fulfil the Assurance by taking concrete action to ensure formulation of policy/modalities for setting up of NSD Centres in the country. The Committee urge upon the Ministry to make concerted efforts to fulfil the Assurance at the earliest.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';



- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX
XXXXX XXXXX XXXXX XXXXX XXXXX XXXXX

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee was constituted w.e.f. 09 October, 2019 vide Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

